

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-103
IB-725/ND/2020
New IA/5888/2022

IN THE MATTER OF:

ICICI Bank Ltd.

Vs.

Dehradun Highways Project Limited

...Applicant

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 05.12.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

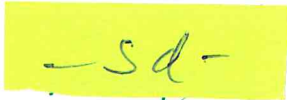
PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr. Abhishek Anand, Mr. Sahil Bhatia, Advs.
For the Director/Ex- : Mr. Nagesh, Sr. Adv. with Mr. Apoorv Agarwal,
Management Ms. Shikha Khurana, Advs.

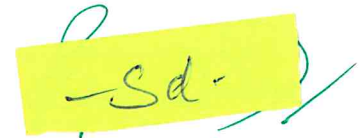
ORDER

IA/5888/2022:-

This is an application under Section 33(2) of the IBC, 2016 seeking liquidation of the Corporate Debtor. We have heard the arguments advanced by the Ld. Counsel for the Resolution Professional. The order in this matter is **reserved.**



(DR. BINOD KUMAR SINHA)
MEMBER (T)



(P.S.N. PRASAD)
MEMBER (J)